

ITEM NO.8

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9569/2025

[Arising out of impugned final judgment and order dated 10-06-2025 in CRA(ABA) No. 285/2025 passed by the High Court of Judicature at Bombay at Nagpur]

AKASH

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

FOR ADMISSION and I.R.

IA No. 152399/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 152400/2025 - EXEMPTION FROM FILING O.T.

Date : 05-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) : Mr. Rohit Anil Rathi, AOR
Mr. Yashas Rk, Adv.

For Respondent(s) : Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP (Crl.) No. 4101 of 2020.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR